

received by Union Government from Kerala Government for constructing a ring railway in Cochin;

(b) if so, the details thereof; and

(c) the action taken by Government in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) No, Sir.

(b) and (c). Do not arise.

Treatment of CGHS beneficiaries in Government Hospitals

8995. SHRI RAMJI LAL SUMAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given on 28 March, 1990 to Unstarred question No. 2502 regarding Homeopathic and Unani Hospitals in Delhi and state:

(a) the procedure of availing of the services of allopathic hospitals mentioned in the Annexure of the reply given above by C.G.H.S. beneficiaries;

(b) whether medical officers of the CGHS dispensaries can refer cases to these hospitals as in the case of Dr. RML Hospital and Safdarjung Hospital; and

(c) if not, how a CGHS beneficiary can avail of the services of hospitals other than Dr. RML Hospital and Safdarjung Hospital and Safdarjung Hospital?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (c). C.G.H.S beneficiaries can avail medical facilities from Central Govt./State Govt. and Municipal Hospitals on a reference from Medical Officers of the dispensaries. However, for availing medical facilities from private and refer-

ral hospitals, prior permission of competent authority is required.

News Item 'Banned Drinks still on sale'

8996. SHRI V. SREENIVASA PRASAD:
SHRI SHEO SHARAN VARMA:
SHRI R.N. RAKESH:
SHRI MANIKRAO HODLAYA GAVIT:
SHRI M.V. CHANDRASHEKARA MURTHY:
SHRI P. NARSA REDDY:
SHRI D.M. PUTTE GOWDA:
SHRI PRATAPRAO B. BHOSALE:
SHRI VIMANRAO MAHADIK:
PROF. SAVITHRI LAKSHMANAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the attention of Government has been drawn to a press news-item captioned 'Banned drinks are still on sale' as reported in the Hindustan Times dated 18.4.1990;

(b) if so, the details of the manufacturers with their brand names of soft drinks who have not yet stopped production of cold drinks using Brominated Vegetable Oil, despite the ban imposed by Government;

(c) if so, the further steps Govt. contemplates in this regard;

(d) whether All India Soft Drinks Manufacturers Association has urged the Government to provide relaxation for some months on the use of BVO; and

(e) if so, the reaction of Government thereon?